

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHALIBHADRA COTTRADE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	SHALIBHADRA COTTRADE PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	20/10/1992
3.	Authority under which Corporate Debtor is incorporated / registered	Ministry of Corporate Affairs-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52521MH1992PTC069134
5.	Address of the registered office and principal office (if any) of corporate debtor	B/81, Cotton Exchange Building, Cotton Green, Mumbai 400033
6.	Insolvency commencement date in respect of corporate debtor	NCLT order dated 22/10/2019 (Published on NCLT Website on 31/10/2019)
7.	Estimated date of closure of insolvency resolution process	28/04/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vikas Prakash Gupta IP No. IBBI/IPA-001/IP-P00501/2017-18/10889
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 16 B, Flat 301, Padmanabh Apartment, Tilak Nagar, Nagpur 440010 Email : vikas.gupta@bngca.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address : 405, K.P. Aurum, 4 th Floor, Marol Maroshi Road, Marol Naka, Andheri (E), Mumbai- 400059 Email : cirp.shalibhadracottrade@gmail.com
11.	Last date for submission of claims	14/11/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Available
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Available
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms available at https://ibbi.gov.in/home/downloads (b) As mentioned in point no. 5



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Shalibhadra Cottrade Private Limited. vide NCLT order dated 22/10/2019 published on 31/10/2019.

The creditors of Shalibhadra Cottrade Private Limited are hereby called upon to submit their claims with proof on or before 14/11/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Vikas Prakash Gupta

Interim Resolution Professional

IBBI/IPA-001/IP-P00501/2017-18/10889

Date: November 04, 2019

Place: Mumbai